

(5). A statement (Hindi and English versions) showing reasons for delay in laying the above Notification. [Placed in Library. See No. LT-11086/76].

* (6) Hindi version of the statement showing reasons for delay in laying the Bombay Tenancy and Agricultural Lands (Gujarat First Amendment) Rules, 1976 published in Notification No. GHM/76/75/M/TNC/1975/134879-J in Gujarat Government Gazette dated the 25th March, 1976. [Placed in Library. See No. LT-11087/76].

* (7) Hindi version of the Explanatory Note about the Bombay Tenancy and Agricultural Lands (Gujarat First Amendment) Rules, 1976. [Placed in Library. See No. LT-11088/76].

(8) A statement (Hindi version) explaining the reasons for not laying the Hindi version of the Bombay Tenancy and Agricultural Lands Gujarat (First Amendment) Rules, 1976. [Placed in Library. See No. LT-11089/76].

(9) A copy each of the following President's Acts (Hindi and English versions) under sub-section (3) of section 3 of the Tamil Nadu Legislature (Delegation of Powers) Act, 1976:—

- (i) The Tamil Nadu Indebted Agriculturists (Temporary Relief) Act, 1976 (President's Act, No. 15 of 1976) published in Gazette of India dated the 17th April, 1976.
- (ii) The Tamil Nadu Indebted Persons (Temporary Relief) Act, 1976 (President's Act No. 16 of 1976) published in Gazette of India dated the 17th April, 1976.
- (iii) The Tamil Nadu Indebted Agriculturists and Indebted Persons (Special Provisions)

Act, 1976 (President's Act No. 17 of 1976) published in Gazette of India dated the 17th April, 1976. [Placed in Library. See No. LT-11090/76].

(10) A corrigendum (Hindi and English versions) to the Annual Report of the Indian Council of Agricultural Research, for the year 1973-74. [Placed in Library. See No. LT-11091/76].

CENTRAL WAREHOUSING CORPORATION (2ND AMDT.) RULES, 1976, FOOD CORPORATIONS (AMDT.) RULES, 1976, RICE-MILLING INDUSTRY (REGULATION & LICENSING) AMDT. RULES, 1976 AND NOTIFICATIONS

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND IRRIGATION (SHRI ANNASAHEB P. SHINDE): I beg to lay on the Table—

(1) A copy of the Central Warehousing Corporation (Second Amendment) Rules, 1976 (Hindi and English versions) published in Notification No. G.S.R. 449(E) in Gazette of India dated the 13th July, 1976, under sub-section (3) of section 41 of the Warehousing Corporations Act, 1962. [Placed in Library. See No. LT-11092/76].

(2) A copy of Notification No. G.O.Ms. No. 4 (Hindi and English versions) published in Tamil Nadu Government Gazette dated the 4th February, 1976 making certain amendment to the Tamil Nadu Warehousing Rules, 1953, under sub-section (4) of section 27 of the Tamil Nadu Warehouses Act, 1951 read with clause (c) (iv) of the Proclamation dated the 31st January, 1976, issued by the President in relation to the State of Tamil Nadu. [Placed in Library. See No. LT-11093/76].

(3) A copy of the Food Corporations (Amendment) Rules, 1976 (Hindi and English versions) pub-

*English versions were laid on 21-5-76.

[Shri Annasabeb Shinde]

lished in Notification No. G.S.R. 491(E), in Gazette of India dated the 30th July, 1976, under sub-section (3) of section 44 of the Food Corporations Act, 1964. [Placed in Library. See No. LT-11094/76].

(4) A copy each of the following Notifications (Hindi and English versions) under sub-section (6) of section 3 of the Essential Commodities Act, 1955:—

- (i) The Rice (Southern Zone) Movement Control (Amendment) Order, 1976, published in Notification No. G.S.R. 944, in Gazette of India dated the 26th June, 1976.
- (ii) The Southern States (Regulation of Export of Rice) (Amendment) Order, 1976, published in Notification No. G.S.R. 945, in Gazette of India dated the 26th June, 1976.
- (iii) The Inter-Zonal Wheat and Wheat Products (Movement Control) Amendment Order, 1976, published in Notification No. G.S.R. 946, in Gazette of India dated the 26th June, 1976.
- (iv) The Gujarat and Dadra and Nagar Haveli Rice (Export) and Paddy (Movement Control) Amendment Order, 1976, published in Notification No. G.S.R. 987 in Gazette of India dated the 3rd July, 1976.
- (v) The Delhi Roller Mills Wheat Products (Ex-mill and Retail) Price Control (Amendment) Order, 1976, published in Notification No. G.S.R. 456 (E) in Gazette of India dated the 15th July, 1976.
- (vi) The Inter-Zonal Wheat and Wheat Products (Movement Control) Second Amendment Order, 1976 published in Notification No. G.S.R. 480 (E) in Gazette of India dated the 26th July, 1976.

(vii) G.S.R. 1155 published in Gazette of India dated the 31st July, 1976 rescinding certain Orders specified in the Schedule. [Placed in Library. See No. LT-11096/76.]

(5) A copy of the Rice-Milling Industry (Regulation and Licensing) Amendment Rules, 1976 (Hindi and English versions) published in Notification No. G.S.R. 490 (E) in Gazette of India dated the 29th July, 1976, under sub-section (4) of section 22 of the Rice-Milling Industry (Regulation) Act, 1958. [Placed in Library. See No. LT-11096/76].

NOTIFICATIONS UNDER ESSENTIAL COMMODITIES ACT, 1955 AND ANNUAL REPORTS OF HARYANA AND TAMIL NADU AGRO-INDUSTRIES CORPORATIONS FOR 1974-75

THE DEPUTY MINISTER IN THE MINISTRY OF AGRICULTURE AND IRRIGATION (SHRI PRABHUDAS PATEL): I beg to lay on the Table—

(1) A copy each of the following Notifications (Hindi and English versions) under sub-section (6) of section 3 of the Essential Commodities Act, 1955:—

- (i) The Fertiliser (Control) Fourth Amendment Order, 1976, published in Notification No. G.S.R. 345 (E) in Gazette of India dated the 18th May, 1976.
- (ii) The Fertiliser (Movement Control) Third Amendment Order, 1976, published in Notification No. G.S.R. 348 (E), in Gazette of India dated the 20th May, 1976.
- (iii) The Fertiliser (Control) Fifth Amendment Order, 1976, published in Notification No. G.S.R. 398 (E), in Gazette of India dated the 16th June, 1976, together with corrigendum.